

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(10)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :

PETITION NUMBER : CP/587/(IB)/2017

NAME OF THE PETITIONER(S) : ARUNACHALAM

NAME OF THE RESPONDENT(S) : VGN DEVELOPERS PVT LTD

UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1. T. MAHENDRAN Counsel for Petitioner



ORDER

Counsel for the Petitioner present and submitted that being an Operational Creditor, he has fulfilled all the requirements including service on the Corporate Debtor. The proof of the same is filed with an affidavit which reveals that the service has been effected. However, in order to make compliance with the principles of natural justice, a short notice is required to be given. Therefore, the Registry is directed to issue notice to the Corporate Debtor. The Petitioner is also directed to send a private notice along with copy of the petition by way of speed post and file the proof of sending notice with an affidavit before the next date of hearing. Put up on 10.10.2017 at 10.30 A.M.

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk